

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**

**R/SPECIAL CIVIL APPLICATION NO. 2704 of 2023**  
**With**  
**CIVIL APPLICATION (FOR JOINING PARTY) NO. 1 of 2023**  
**In R/SPECIAL CIVIL APPLICATION NO. 2704 of 2023**

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**CABLE OPERATOR ASSOCIATION OF GUJARAT**  
**Versus**  
**TELECOM REGULATORY AUTHORITY OF INDIA**

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**Appearance:**

MR. MIHIR JOSHI, SENIOR ADVOCATE WITH MR. S. M. GOHIL(3785) for the Petitioner(s) No. 1  
MR. KAMAL TRIVEDI, SENIOR ADVOCATE WITH MS. KETKEY JHA, for the Respondent No. 3  
MR. DEVANG VYAS, ASG WITH MS. SANGNA KANSAGRA, STANDING COUNSEL, for the Respondent No. 1  
for the Respondent(s) No. 1,2

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**CORAM: HONOURABLE THE ACTING CHIEF JUSTICE MR. JUSTICE A.J.DESAI**  
**and**  
**HONOURABLE MR. JUSTICE BIREN VAISHNAV**

**Date : 01/03/2023**

**ORAL ORDER**

**(PER : HONOURABLE THE ACTING CHIEF JUSTICE MR. JUSTICE A.J.DESAI)**

**Order in CIVIL APPLICATION NO. 1 of 2023**

Heard learned advocates appearing for the respective parties.

Considering the submissions made by the respective learned advocates, we are of the opinion that applicant is a

necessary party.

Hence, present Civil Application is allowed. Applicant is permitted to be joined as respondent No. 3 in the main petition.

**Order in SPECIAL CIVIL APPLICATION NO. 2704 of 2023**

**Notice** returnable by **05.04.2023**. Ms. Ketkey Jha, learned advocate waives service of notice on behalf of respondent No. 3 and learned advocate Ms. Sangna Kansagra, waives service of notice on behalf of respondent No. 1.

Reply shall be filed on or before 24.03.2023. Learned counsel appearing for petitioner is permitted to substitute Annexure 'F'. Learned counsel for the petitioner shall supply copy to the otherside.

Direct service is permitted.

**(A.J.DESAI, ACJ)**

**(BIREN VAISHNAV, J)**

AMAR SINGH